

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No.403/252/ND/2018

In the matter of:

M/s. Amar Nath Ashok Kumar Pvt. Ltd.

...Appellant

SECTION: Under Section 252.

Order delivered on 21.05.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**


For the Appellant
For Respondent
Stng. Counsel for ITD

Mr. Raj Kumar Yadav, CS
Mr. Shobhit Srivastava, Deputy ROC
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ORDER

Ld. Counsel for the appellant states that the ROC is served and undertakes to amend memo of parties and serve the Income tax at Hon'ble Delhi High Court Chamber No. 428-429 within one week. ROC and Income tax are directed to file reply within three weeks. Rejoinder within one week. For further consideration on 4th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**